



**CENTRE FOR INTELLECTUAL PROPERTY
RIGHTS**

and

DPIIT-IPR CHAIR

**MAHARASHTRA NATIONAL LAW
UNIVERSITY, NAGPUR**

Organises

Faculty Development Program

on

**IPR Advance Learning
(13-18 December, 2021)**

Maharashtra National Law University,

Near Village Waranga,

PO: Dongargaon (Butibori), Nagpur 441108 Maharashtra, India

www.nlunagpur.ac.in

Applications are invited from faculty/teachers, Research Scholars, Academicians in law, humanities and social sciences for participating in the “Faculty Development and Participatory Learning Workshop (FDP-2021)” being organised by Maharashtra National Law University, Nagpur December 13 to 18, 2021.

ABOUT:

University:

Maharashtra National Law University, Nagpur is established by Maharashtra Government by way of enactment known as the Maharashtra National Law University Act (Maharashtra Act No. VI of 2014) and the University takes pride to be the Nineteenth National Law University in the Country. The University shall be making rapid progress towards its dream of achieving excellence in the field of legal education with its dedicated faculty members, staff and students under the able guidance and supervision of its founding members, visionaries, well-wishers and members of different statutory bodies of the University. In order to achieve its objectives, the University has established twenty- eight centers for advanced legal studies and research in different fields of law to address the socio-legal issues and challenges and to conduct cutting edge research on thriving issues of law, social science and humanities.

Centre for IPR:

The Centre for Intellectual Property Rights (CIPR) is one of the Advanced Legal Research Centre of the University intending to promote the Human, Social and Commercial values through exclusive socio-legal research in the field of Intellectual Property Rights. IPR is an evolutionary field. IPR provides an incentive for creativity and the disclosure of information and plays a significant role in encouraging innovations in the form of product/process development leading to technical advancement. Therefore, knowledge about IPR becomes essential in all the fields.

Effective Intellectual property (IP) protection has been a critical factor; however, academia is playing a serious catch-up to create awareness of IP.

DPIIT-IPR Chair:

The University is proud to have the DPIIT-CHAIR on Intellectual Property Rights established by the Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce and Industry, Government of India. DPIIT-IPR CHAIR The Scheme for Pedagogy & Research in IPRs for Holistic Education & Academia (SPRIHA) was launched in the year 2016 by the Department for Promotion of Industries and Internal Trade (DPIIT), Ministry of Commerce and Industry, Government of India. The IPR Chair was established under the scheme at selected Universities in India and MNLU, Nagpur takes pride in being one of them. The chair was established to fulfil one of the objectives of the National IPR Policy of the Government of India which was to ‘Strengthen IP Chairs in educational institutes of higher learning to provide quality teaching and research develop teaching capacity and curricula and evaluate their work on performance-based criteria’. Marching towards the goal of intellectual development, the DPIIT-IPR Chair and Centre for Intellectual Property Rights, Maharashtra National Law University, Nagpur is organizing One Week Faculty Development Program on Intellectual Property Rights (Online) from December 13 to 18, 2021 Teachers from all fields of study from the Higher Education Institutions may participate for the program. In view of the rapid spread of Corona Virus (COVID-19), as a precautionary measure, the organizers have decided to conduct the course through an Online Mode via ‘Cisco WebEx Meetings App’.

SIGNIFICANCE OF FDP:

Faculty vivacity is the foremost element to develop professional education and competence. Inspiring the faculty vivacity in key domains of teaching, evaluating, research, professionalism, and administration is perceived to improve educational environment significantly and enhances the academic performance of learners. Faculty development program (FDP) has been considered as a stand-alone educational pedagogy in fostering knowledge and professional skills of Academicians.

Objective of the Workshop Program:

- i. To provide a forum to acknowledge views, ideas, latest innovations, legal framework and data analysis in the field of IPR, Artificial Intelligence, Cyber law, Social Sciences, Medico-Legal issues, start-ups and business IP management. `
- ii. To offer learning on basics, emerging trends & challenges in the field of Data analysis.
- iii. To improve faculty's and scholar's ability in carrying out research, testing & consultancy in data analysis.
- iv. To provide hands-on-training using different statistical software's to undertake research in multidisciplinary areas.

The focus of the program would be on the following main topics:

- Emerging Trends of Trade Mark
- Trade Secret & Technology Transfer
- Basic Understanding of Data Science and Analysis
- Copyright Law Prevention of Text and Data Mining
- Data Mining, Privacy Issues and Legality
- Tools to Explore authentic content and Databases
- Prior Art Search & Resources
- Traditional Knowledge - its cultural expressions and genetic resources
- Patent Registration Process
- Medical Jurisprudence and Medico-Legal Outlook on Patentability of Basic Life-Saving Instruments and Utilities in Treatment.
- Emerging Cyber Issues and violation of IPR
- Jurisdiction and Regulatory Framework Cyber-IP Issues
- Need of appropriate machinery, infrastructure and capable work force for jurisdictional
- Role of IPR in Start-ups and its impact on Indian Economy.
- Role of Judiciary & Legislature in developments of IPR and gaps yet to filled

- Trademark issues in India and Criteria for determining well-known trademark
- Utility, registration, use & misuse of Domain names and its jurisdictional issues

WORKSHOP METHODOLOGY

- The Experts will share their experience on number of topics chosen for “Faculty Development and Participatory Learning Workshop (FDP-2021)”
- Themes of Lecture will be followed by Question and Answer Session
- There will be 22 Lectures (for a week) to be delivered 6 Hours per day (Including Lunch-Break)

IMPORTANT TIME & DATES

- Opening of Registration Form: November 26, 2021.
- Last date for Submitting Registration Form: December 10, 2021.

REGISTRATION FEES

The registration fee for Faculty Development Programme is Rs. 1000/- to be paid through Online mode only. In view of the rapid spread of Corona Virus (COVID-19), as a precautionary measure, the organisers have decided to conduct the course through an Online Mode via Cisco WebEx.

Process of Submission of Application

- **Name of the A/c Holder-** Maharashtra National Law university, Nagpur
- **Account No-** 37157118524
- **Account Type-** Saving Bank Account
- **IFSC Code-** SBIN0007504
- **Branch Name-** Ravinagar Branch, Nagpur
- **Account Link-** <https://www.onlinesbi.com/sbicollect/icollecthome.htm>
- **Registration Link-** <https://forms.gle/cGuXzRN7xwJWqPnGA>

Institute reserves the right to select or reject applications for the workshop without assigning any reason.

Patron

Prof.(Dr.) Vijender Kumar

Vice Chancellor

Maharashtra National Law University, Nagpur

Co-ordinator

Dr. Ragini P. Khubalkar

In charge, DPIIT-IPR Chair,

Assistant Professor of Law,

Maharashtra National Law University, Nagpur

&

Co-ordinators

Shweta Kulkarni

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